

Central Information Commission (Appeal Procedure) Rules, 2005

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Central Information Commission (Appeal Procedure) Rules, 2005

In exercise of the powers conferred by clauses (e) and (f) of sub-sec. (2) of Sec. 27 of the Right to Information Act, 2005 (22 of 2005), the Central Government hereby makes the following rules, namely :-

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- 2. Definitions. :-**
- 3. Contents of appeal. :-**
- 4. Documents to accompany appeal. :-**
- 5. Procedure in deciding appeal. :-**
- 6. Service of notice by Commission. :-**
- 7. Personal presence of the appellant or complainant. :-**
- 8. Order of the Commission. :-**